

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1025, CUTTACK, MONDAY, JUNE 6, 2016/ JAISTHA 16, 1938

LAW DEPARTMENT

NOTIFICATION

The 4th June, 2016

S.R.O. No. 198/2016— In exercise of the powers conferred by Section 3 and sub-section (1) of Section 9 read with Section 10 of the Odisha Civil Courts Act, 1984 (Odisha Act, 18 of 1984) and in consultation with the High Court of Orissa, the State Government do hereby establish a Court of Additional District Judge at Baliguda, in addition to the existing number of such Courts in the Judgeship of Kandhamal, with effect from the date the said Court functions with the local limits of jurisdiction co-extensive with the local limits of jurisdiction of the Revenue Sub division of Baliguda, and fix the place of sitting of the said Court at Baliguda. The local limits of jurisdiction of the Court of Additional District Judge, Baliguda in the judgeship of Kandhamal shall be deemed to have been excluded from the local limits of jurisdiction of the Court of Additional District Judge, Phulbani.

[No.5242-IJ-8/2016/L.]

By Order of the Governor

B. P. ROUTRAY

Principal Secretary to Government